

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2802**  
TO BE ANSWERED ON: 24.03.2023

**REGULATION OF DATA AND DIGITAL PERSONAL DATA PROTECTION BILL**

**2802. SHRI KAPIL SIBAL:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether Government has an active or proposed plan to work on regulation of data other than what is covered by the Digital Personal Data Protection Bill, 2022(DPDPB, 2022) including but not limited to personal data collected through non-digital means, non-personal data and personal data from which identifiable information has been removed;
- (b) if not, in what manner does Government plan to regulate data other than what is covered under digital personal data as per clause 4 of the DPDPB, 2022; and
- (c) the composition of the inter-ministerial committee that drafted the DPDPB, 2022?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a): No, Sir.

(b) and (c): The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2022, covering digital personal data. Extensive consultation on the draft Bill has been undertaken to generate necessary feedback to formulate the provisions of the related legislative proposal.

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